

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 102  
IA No. 462/JPR/2022  
CP No. (IB)- 312/9/JPR/2019  
Under Section 9 of IBC, 2016

**In the matter of:**

**Shyam Duvey, Prop. Harsh Agencies and Infra Projects**

...Operational Creditor/ Applicant

Versus

**Rajtech Infrastructure Pvt. Ltd.**

...Corporate Debtor/ Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Ajay Kumar Atolia, IRP

**ORDER**

Heard Mr. Ajay Kumar Atolia, IRP present in person.

IA No. 462/JPR/2022 has been filed by the IRP under Rule 154 read with Rule, 11 of NCLT Rules, 2016 for seeking rectification/ clarification of Order dated 09.09.2022.

It has been submitted by the IRP that in the Order of 09.09.2022 in Para No. 21 (iii) the Applicant was directed to deposit a sum of Rs. 2,00,000/- (Rupees Two Lakh Only) to the IRP. However, the amount is mentioned in the Order Rs. 2,00,000/- in numbers and (Rupees One Lakh Only) in words. It seems that due to some typographical error in the order Rs. 2,00,000/- was wrongly written

sdr

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Rupees One Lakh only in the words and it may be read as Rs. 2,00,000/- (Rupees Two Lakh Only). Order is rectified accordingly.

It is corrected accordingly in the Order of 09.09.2022 in Para No. 21 (iii) or wherever in the words written as (Rupees One Lakh Only) is corrected by (Rupees Two Lakh Only). IA No. 462/JPR/2022 stands disposed of accordingly.

Sd/-

(Prasanta Kumar Mohanty)  
Technical Member

Sd/-

(Deep Chandra Joshi)  
Judicial Member

September 29, 2022